

THE HIGH COURT OF MEGHALAYA:
SHILLONG
NOTICE

NO.HCM.III/166/2019-Judl./Part-1/472

Dated Shillong, the 9th April 2024

It is hereby notified for the information of all concerned that on account of non-availability of Hon'ble the Chief Justice from 10th to 18th April, 2024, all matters fixed before DIVISION BENCH I, II & III during the above dates shall stand adjourned and will appear in due course except for urgent matters which, if any, may be mentioned before the DIVISION BENCH comprising Hon'ble Mr. Justice H.S.Thangkhiew and Hon'ble Mr. Justice B. Bhattacharjee which will sit at 10:30 AM on the above dates in Court Room No. 2. Similarly, all matters fixed before the SINGLE BENCH of Hon'ble the Chief Justice on the above dates shall stand adjourned and will appear in due course.

Further, It is hereby notified that on account of non-availability of Hon'ble Mr. Justice W. Diengdoh from 10th to 18th April, 2024, all matters fixed before the SINGLE BENCH of Hon'ble Mr. Justice W. Diengdoh on the above dates shall stand adjourned and will appear in due course except for urgent matters which, if any, may be mentioned before the SINGLE BENCH of Hon'ble Mr. Justice B. Bhattacharjee in Court Room No.4.

By Order,

JOINT REGISTRAR (LISTING)
Dated Shillong, the 9th April 2024

Memo NO.HCM.III/166/2019-Judl./Part-1/472A
Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court officers concerned for information and necessary action.
11. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. She is also requested to get this Notification uploaded on the Official Website.
12. Notice Board.
13. Office File.


JOINT REGISTRAR (LISTING)

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